

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/785/2021

This the 11th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Fareeda Akhter, Aged 55 years, D/o Mohammad Yaseen Shah, R/o Takroo Babanor, Shopian-192302.

.....Applicant

(Advocate:- Mr. M.M. Dar)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government Social Welfare Department, Civil Secretariat, Srinagar/Jammu-190001/180001.
2. Mission Director, ICDS, J&K at Srinagar-190001.
3. District Programme Officer, ICDS Pulwama-192301.
4. Child Development Project Officer, Keller-191112.
5. Shakeela Akhter, W/o Mohammad Yaseen Shah, R/o Chatterpora, Pulwama-192301.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicant has filed the present Original Application seeking quashment of Government Order No. 68-SMD of 2018 dated 16.01.2018. At the outset, learned counsel for the applicant submits that the applicant has preferred a representation dated 22.03.2021 (Annexure No. XII to the O.A.) to the respondents. He further submits that

the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the said representation within a stipulated time frame.



2. We have heard Mr. M M Dar, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to Respondent No. 1 and 2 to take a decision on the representation dated 22.03.2021 (Annexure No. XII to the O.A.) by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a month from the date of receipt of certified copy of this order. While considering the case of the applicant, the respondents would also take into consideration the averments made in the O.A. as well as the case law relied upon by the applicant.

4. It is made clear that we have not entered into the merits of the case.

5. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun